

Central Administrative Tribunal, Lucknow Bench, Lucknow

OA No. 229/2005

This, the 20th day of May, 2005

Hon'ble Mr. Shankar Raju, Member (J)

Guru Charan s/o Late Gaya Din,
R/o 58 Cha Ram Nagar,
Lucknow and Presently posted as UDC
C/o G.e.(I)E/M
Chakeri, Kanpur.

...Applicant

(By Advocate: Shri A.P. Singh)

-versus-

1. Union of India through
Secretary,
Ministry of Defence, New Delhi.
2. Directorate General (Pers)
Engineer in Chief's Branch,
Army Hq. Kashmir House,
New Delhi – 110 011.
3. Chief Engineer Hq. Central Command, Lucknow.
4. Garrison Engineer (I) E/M Chakeri, Kanpur.
5. C.D.A. (Army) Meerut.
6. Garrison engineer, M.Es, Clement town,
Dehradun.

...Respondents

(By Advocate: Shri K. K. Shukla)

ORDER (ORAL)

Heard the learned counsel.

2. Reimbursement of medical claim to the tune of Rs. 13,006/- has been claimed by the applicant. The claim of the applicant was re-processed vide orders dated 30.06.1999 and 22.7.2004. Despite expiry of more than seven months the same is yet to be disposed of.
3. In this view of the matter, O.A. stands disposed of with a direction to the respondents to reconsider the claim of the applicant for reimbursement of medical claim and dispose of the same in accordance with rules within a period of three months from the date of receipt of a certified copy of this order. No costs.

S. Raju
(Shankar Raju)
Member (J)

*Copy of order
pplied on 26/5/05*
26/5/05